Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) besides entrepreneurial development programmes run by the Ministry of Micro, Small & Medium Enterprises.

Special Legislation for Agriculture workers

1066. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Government is not interested in bringing Special Legislation for agriculture workers which constitutes 60 per cent of the Unorganised workers in the country in spite of the L.L.O. Convention and Arjun Sen Gupta Committee recommendation; and
- (b) the recommendation of 1st Labour Commission and 2nd National Commission of Labour and Arjun Sen Gupta Committee regarding the agriculture workers and the steps being taken to bring them in Social Security network and Health Care Scheme?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) and (b) At present there is no proposal to bring special legislation for agricultural workers. However, with a view to providing social security to unorganised workers, including, agricultural workers, the Government has enacted the Unorganised Workers' Social Security Act, 2008.

The Government also launched the Rashtriya Swasthay Bima Yojana (RSBY) providing for smart card based cashless health insurance cover of Rs. 30000 per annum on a family floater basis to BPL families (a unit of five) in the unorganized sector, including agricultural workers.

Constitution of welfare board of unorganized sector workers

1067. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) how many States have already constituted the Welfare Board for Unorganised Sector Workers;
- (b) whether it is a fact that some States are not interested to constitute the Welfare Board, if so, the reasons therefor; and

(c) whether many States have not yet framed the rules?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) to (c) As per available information, States of Karnataka, West Bengal and Chhattisgarh have constituted State Social Security Boards and framed Rules under the Unorganised Workers' Social Security Act 2008. State of Gujarat, Orissa, Kerala and Tripura have framed rules only.

State of Tamilnadu has, however, informed that there is no requirement of constitution of State Social Security Board in the State as it is already implementing various welfare schemes for unorganized workers.

Creation of jobs in the organised sector

1068. SHRI M.P. ACHUTHAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether it is a fact that there is a steep fall in the creation of jobs in the organised sector during the year 2010-11 at 9.7 lakh which is 26 per cent below the 1.32 million jobs created in 2009-10; and
 - (b) if so, the details thereof and the reasons therefor?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) and (b) According to the information collected under the Employment Market Information Programme of the Ministry of Labour and Employment, the employment in the organised sector has gone up from 2.82 crore in March, 2009 to 2.87 crore in March, 2010 recording an increase of 1.9 percent over previous year.

Rank in cotton exports

1069. SHRIMATI GUNDU SUDHARANI: Will the Minister of TEXTILES be pleased to state:

- (a) the details of major cotton producing States in the country;
- (b) the year-wise and State-wise cotton produced by above States during the last three years;
 - (c) if so, the year-wise details of cotton exports during the last three years;
 - (d) what is the rank of India with regard to cotton exports in the world; and
 - (e) what efforts the Ministry is making to make India the leader in cotton exports?